

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.96/MP/2022

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 13(3) & 13(8) of Sharing of Interstate Transmission Charges and Losses Regulation 2020, Regulation 8(6) of Sharing of Interstate Transmission Charges and Losses Regulation 2010 and Regulation 6(A) of CERC Tariff Regulation 2019 thereby seeking quashing of the “Non POC Bill” dated 04.11.2019 raised by CTU for Lara STPS (2X800MW).

Date of Hearing : 25.8.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : NTPC Limited (NTPC)

Respondents : Powergrid Corporation of India Limited (PGCIL) and Anr.

Parties Present : Shri Rajesh Jain, NTPC
Shri Harsh Vardhana Kabra, NTPC

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner submitted that the present Petition has been filed quashing of “Non POC Bill” dated 4.11.2019 raised by CTUIL for the Petitioner’s Lara STPS (2×800 MW). He further submitted that while the Petitioner was liable to pay 100% of transmission charges for the 400 kV D/C Lara STPS-I to Raighar (Kotra) PS line & associated bays (‘Asset I’) and 400 kV D/C (quad) Lara STPS-I Champa line & associated bays (‘Asset II’) till the Commercial Operation Date (‘COD’) of its Lara STPS, which the Petitioner has paid, post COD of the Unit I of Lara STPS i.e. w.e.f. 1.10.2019, the Petitioner was only liable to pay 50% of the transmission charges for the aforesaid assets. However, the Petitioner has been subjected to 100% of transmission charges for both the above assets till operationalization of LTA on 9.10.2019 despite the fact that for the period from 1.10.2019 to 8.10.2019, the Petitioner was not at any fault and the delay in operationalization was entirely on the part of PGCIL. The representative of the Petitioner further pointed out that from the date of commercial operation of Unit I i.e. from 1.10.2019, the power from the said Unit was being scheduled to the beneficiaries under Long-Term Access.

3. After hearing the representative of the Petitioner, the Commission ordered as under:

(a) The Petitioner to implead CTUIL and beneficiaries of its Lara STPS as party to the Petition and filed revised memo of parties within a week;



- (b) Admit. Issue notice to the Respondents;
- (c) The Petitioner to serve copy of the Petition on the Respondents, including the aforesaid impleaded Respondents and the Respondents to file their reply within four weeks with copy to the Petitioner, who may file its rejoinder, if any, within four weeks thereafter;
- (d) The Petitioner to submit the following details/ information on affidavit within four weeks:
- (i) DOCO Certificate of Unit 1 of Lara STPS and status of COD of Unit 2 of Lara STPS;
 - (ii) Copy of the application for grant of connectivity and LTA.
 - (iii) Copy of intimation letter issued by CTUIL regarding grant of Connectivity and LTA;
 - (iv) Clarify as to how the power of Lara STPS (Unit 1) was being scheduled during the period from COD and LTA operationalization (1.10.2019 to 8.10.2019).
- (e) Parties to comply with the above directions within the specified timeline and no extension of time shall be granted.

4. The Petition shall be listed for hearing on 15.12.2022.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**